

**Central Administrative Tribunal
Principal Bench**

OA No.2029/2016

New Delhi, this the 2nd day of August, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Puran Chand, Aged 66 years,
S/o Shri Paras Ram,
Ex Driver, B.No.4727,
Token No.13243
R/o 21/4, Indra Vikas Colony,
Delhi-110009.

...Applicant
(None)

Versus

Delhi Transport Corporation,
Through its Chairman-Cum-M.D.,
I.P. Estate,
New Delhi-110002.

...Respondents
(By Advocate : Ms. Mona Sinha for Ms. Ruchira Gupta)

ORDER (ORAL)

It is noted that learned counsel for applicant has been repeatedly requesting for adjournments whenever the matter is listed. On 28.02.2018, the matter was adjourned to 15.05.2018 for final hearing. On 15.05.2018, again another opportunity was sought by him. Even today, nobody appears on behalf of the applicant. It appears that the applicant has lost interest in pursuing this OA further. Accordingly, the OA is dismissed in default and for non prosecution. No costs.

**(Nita Chowdhury)
Member (A)**

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